

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.203  
**CP(IB)/200(AHM)2021**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Yamuna Bio Energy Pvt. Ltd  
( Operational Creditor)  
V/s  
Global Medicines Ltd

.....Applicant

.....Respondent

**Order delivered on: 07/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Adv. a.w. Mr. Vishal Dave, Adv.  
For the Respondent : Mr. Aditya J. Pandya, Adv.

**ORDER**

Learned Counsel for the applicant wants time to file application for amendment. He is directed to amend the application within one-week and serve amended copy upon respondents.

List for further consideration on 16.07.2024..

Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**